

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-369(ND)/2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2019**

**NAME OF THE COMPANY: Daimler Financial Services Pvt. Ltd. Vs. Rising  
Buildwell Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------|-------------|----------------|-----------|
|-------|------|-------------|----------------|-----------|

Present: Mr. Ritesh Khare, Advocate for the Petitioner

Mohd. Azeem, Advocate for RP

**ORDER**

CA 14/2019 has been filed by the RP praying for termination of the CIR process. The form FA under Regulation 30(A) has been filed along with it. The resolution to this effect has been taken in the meeting of the COC held on 13<sup>th</sup> November, 2018. The said application duly annexed with the affidavit. In view of the submissions made, there is no legal impediment allowing the prayer of the application. CIR process stands terminated.

Application allowed.

File be consigned to Record Room.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**